

THE HIGH COURT OF KERALA

A1- 18880 / 2020

**Kochi : 682 031
Dated : 05.03.2020**

NOTICE

Sri. Thirumuppath Raghavan Ravi, Sri. Bechu Kurian Thomas, Sri. Gopinath Puzhankara and Smt. Mudalikulam Raman Anitha will be sworn in as Additional Judges of the High Court of Kerala on Friday, 06th March, 2020, in the Chief Justice's Court at 10.15 a.m.

The programme for the swearing-in ceremony is as follows:-

- 10.10 a.m. : The Honourable Judges and the Judges designate assemble in the Conference Hall.
- 10.13 a.m. : On ringing of the bell, the Honourable the Chief Justice, accompanied by the Judges designate and the Honourable Judges proceed to the Chief Justice's Court and occupy their respective seats on the dais.
- 10.15 a.m. : On ringing of the bell, the Registrar General seeks permission of the Honourable the Chief Justice to commence the proceedings.
- : The Registrar General reads the minutes of the Governor appointing the Honourable the Chief Justice to administer the oath of office to the Judges designate.
 - : The Registrar General reads the warrant of appointment of Sri. Thirumuppath Raghavan Ravi.
 - : The Honourable the Chief Justice administers the oath of office to Sri. Thirumuppath Raghavan Ravi.
 - : After taking the oath, Sri. Thirumuppath Raghavan Ravi signs the oath and the Honourable the Chief Justice attests the same.
 - : The Honourable the Chief Justice then formally greets the Honourable Judge and hands over the original of the notification and warrant of appointment.
 - : The Registrar General reads the warrant of appointment of Sri. Bechu Kurian Thomas.

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- The Honourable the Chief Justice administers the oath of office to Sri. Bechu Kurian Thomas.
- After taking the oath, Sri. Bechu Kurian Thomas signs the oath and the Honourable the Chief Justice attests the same.
- The Honourable the Chief Justice then formally greets the Honourable Judge and hands over the original of the notification and warrant of appointment.
- The Registrar General reads the warrant of appointment of Sri. Gopinath Puzhankara.
- The Honourable the Chief Justice administers the oath of office to Sri. Gopinath Puzhankara.
- After taking the oath, Sri. Gopinath Puzhankara signs the oath and the Honourable the Chief Justice attests the same.
- The Honourable the Chief Justice then formally greets the Honourable Judge and hands over the original of the notification and warrant of appointment.
- The Registrar General reads the warrant of appointment of Smt. Mudalikulam Raman Anitha.
- The Honourable the Chief Justice administers the oath of office to Smt. Mudalikulam Raman Anitha
- After taking the oath, Smt. Mudalikulam Raman Anitha signs the oath and the Honourable the Chief Justice attests the same.
- The Honourable the Chief Justice then formally greets the Honourable Judge and hands over the original of the notification and warrant of appointment.
- : The Advocate-General and the President of the Kerala High Court Advocates' Association welcome the new Judges.
- : The Honourable Judges reply.

- : The Registrar General announces that the ceremony is complete.
- : The Honourable the Chief Justice and the Honourable Judges then return to the Conference Hall.
- : The Honourable the Chief Justice and the Honourable Judges then proceed to the Banquet Hall for tea.

All the members of the Advocates' Association and the members of the staff of the High Court are requested to be present for the swearing-in ceremony.

Regular sittings of the Court will commence at 12 noon.

(By Order)


K. Haripal
Registrar General
&

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions & State Public Prosecutor,
Ernakulam.
The Additional Advocate-General, Ernakulam (2)
The Additional Director General of Prosecutions, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates'
Association, Ernakulam.
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Standing Counsel, Government of India (Taxes),
Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.

p.t.o.

The President, Kerala High Court Advocates' Clerks' Association,
Ernakulam.

The Director of the Kerala Judicial Academy, Athani.

The Additional Director of the Kerala Judicial Academy, Athani.

The Member Secretary, Kerala State Legal Services Authority,
Ernakulam.

The Director, Kerala State Mediation and Conciliation Centre,
Ernakulam.

The Registrar (Judicial), High Court.

The Joint Registrars, High Court.

The Deputy Registrars, High Court.

The Deputy Director, Kerala Judicial Academy, Athani.

The Private Secretary to the Chief Justice, High Court.

The Protocol Officer, High Court.

The Public Relations Officer, High Court.

The Secretary, High Court Legal Services Committee, Ernakulam.

The Finance Officer, High Court.

The Assistant Director, Kerala Judicial Academy, Athani.

The Assistant Registrars, High Court (The Assistant Registrar
in-charge of 'K' Section will give necessary instructions
to the Civil Sergeant and Court Keepers in this regard).

The Chief Librarian, High Court.

The Personal Assistant to the Chief Justice, High Court.

The Court Officer to the Chief Justice, High Court.

The Additional Public Relations Officer, High Court.

The Private Secretaries to the Judges, High Court.

The Librarian, Kerala Judicial Academy, Athani.

The Accounts Officer, High Court.

The Security Officer, High Court

The Assistant Engineer, High Court.

The Superintendent (Vehicles), High Court.

The Confidential Assistants to the Registrars & the Addl. Registrar
(GA), High Court.

The Court Officers' Section, High Court.

The IT Section, High Court - (for necessary action in accordance with
Office Circular No.2/2016 dated 24.02.2016)

All Sections, High Court

The Civil Sergeants, High Court.

The Court Keepers, High Court.

The Admn. Records Section, High Court

The Notice Board, High Court

The File/Stock File

Copy submitted to:- **The Honourable the Chief Justice,
The Honourable Judges &
The Judges designate**